

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2964**

**TO BE ANSWERED ON THE 13<sup>TH</sup> MARCH, 2018/ PHALGUNA 22, 1939 (SAKA)**

**REHABILITATION OF PRISONERS**

**2964. DR. SANJAY JAISWAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of schemes available for the rehabilitation of prisoners and children of prisoners;**
- (b) the steps taken by the Government so far in this regard; and**
- (c) the total funds allocated for the rehabilitation of prisoners during the last three years, State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): The Ministry of Home Affairs has been providing wide-ranging guidance to States and Union Territories, including guidance on after-care and rehabilitation of prisoners, facilities to children of women prisoners etc. through various advisories issued from time to time in which it has been conveyed that the process of after-care and rehabilitation of offenders is an integral part of institutional care and the administrative machinery carrying out the programmes should be integrated with the Department of Prisons. There is also a dedicated chapter on 'after-care and rehabilitation' in Model Prison Manual 2016, which was shared by the**

**Ministry of Home Affairs with all States and UTs and they were requested to adopt the best practices and guidance provided in the Manual.**

**Further, the States have been advised to formulate suitable schemes for providing employment to released convicts. States have been advised that on release from prisons, individual cases of released prisoners should be followed up by the concerned Probation/Welfare/Rehabilitation Officers for a period ranging from one year to five years according to the requirement of each case and the status of their rehabilitation and reintegration with the society should be monitored.**

**(c): 'Prisons' is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India and as such the rehabilitation of prisoners and their children is primarily the responsibility of respective State Governments. No funds have been allocated to States for rehabilitation of prisoners in last three years.**

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